

@ITEM NO.41

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1354/2016

(Arising out of impugned final judgment and order dated 28/11/2014

in GOVTA No. 2781/2013 passed by the High Court of Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAN VIJAY AND ORS.

Respondent(s)

(With appln. (s) for exemption from filing O.T.)

Date : 04/05/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Vishwajit Singh, Adv.

Mr. C. D. Singh, Adv.

Mr. Usmar, Adv.

Mr. Avi Pandey, Adv.

For Respondent(s)

Mr. S. S. Kulshrestha, Sr. Adv.

Mr. Ajeet Pandey, Adv.

Mr. Danish Zubair Khan, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

(Nidhi Ahuja)
Court Master

(Mala Kumari Sharma)
Court Master